

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 178 of 2019**

**Dated : 11<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**NLC Tamil Nadu Power Limited** .... **Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Anushree Bardhan  
Mr. Shubham Arya  
Ms. Tanya Sareen

Counsel for the Respondent(s) :

**ORDER**

Admit.

Respondents shall file objections/reply within four weeks' time i.e. on or before 09.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within three weeks' time i.e. on or before 30.08.2019 with advance copy to the other side.

List the matter on **03.09.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/pk

**(Justice Manjula Chellur)**  
**Chairperson**